

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8153 of 2021

Yatish Kumar Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Binod Kr. Dubey, Advocate
For the State : APP

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Muffasil P.S. Case No. 75 of 2021.

Two statutes of Gautam Buddha were found missing from Sitagarha excavation site. The stolen statutes were recovered from the house of the petitioner and identified in Test Identification Parade by the persons concerned.

However, considering the fact that the petitioner is in custody since 24.03.2021, he is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate at Hazaribagh, in connection with Muffasil P.S. Case No. 75 of 2021.

(Rongon Mukhopadhyay, J.)

MM